LOK SABHA UNSTARRED QUESTION NO. 401 TO BE ANSWERED ON 3rd February 2022

GST for Diesel and Petrol

†401. SHRI UDAY PRATAP SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is contemplating to bring diesel and petrol under the purview of GST;

(b) if so, the time frame fixed for the same and if not, the reasons therefor;

(c) whether the Government proposes to fix uniform price of diesel and petrol across the country and if so, the details thereof; and

(d) whether the Government proposes to work out any policy to bring uniformity for this purpose in the States so that price of oil products could be controlled and to check black marketing on borders and if so, the details thereof?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय के राज्य मंत्री (श्री रामेश्वर तेली) MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAMESWAR TELI)

(a) to (b) Article 279 A (5) of the Constitution prescribes that the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). Further, as per the Section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which the States are also represented, has not made any recommendation for inclusion of these goods under GST.

(c) to (d): No such scheme is under consideration before the Government. The prices of petrol and diesel vary from market to market due to various factors like freight rates, VAT, local levies etc.
